

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)- 121(PB)/2017

IN THE MATTER OF:

Bank of Baroda Applicant/petitioner
Vs.
Amrapali Silicon City Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Applicant/petitioner : Mr. Bishwajit Dubey,
Ms. Srideepa Bhattacharyya, Advs.
For the Respondent(s): Mr. Alok K. Aggarwal, Ms. Rati Tandon, Advs.
For the Intervenor, Noida : Mr. Vishnu Sharma, Ms. Anupama Sharma,
Ms. Goutami Budhapriya, Ms. Sonali Negi
Advs.

ORDER

Learned Counsel for the parties have shown us an order dated 27.03.2018 passed by Hon'ble the Supreme Court directing the Resolution Professional of Amarpali Group not to proceed any further in the matter till further orders.

We take the order on record and in view of the aforesaid direction, hearing is deferred to 19th April, 2018.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)